

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

Cont. Case (Civil) No. 308 of 2020

Suresh Roy @ Suresh Rai. ... ..Petitioner  
-Versus-  
The State of Jharkhand & Anr. ... ..Opp. Parties

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**CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK**

**(Through: Video Conferencing)**

For the Petitioner : Mr. Rahul Kumar, Advocate.  
For the Opp. Parties : Mrs. Kumari Rashmi, A.C. to Sr. S.C. II.

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**04/ 26.03.2021** It has been submitted by learned Counsel for the petitioner Mr. Rahul Kumar that order of the Court has been fully complied with.

In view of the submission of the learned Counsel for the petitioner, no case of contempt is made out and hence the same is hereby dropped.

Accordingly, this Contempt Application stands disposed of.

**[Dr. S.N.Pathak, J.]**

P.K.S.